

Parliament Session Wrap

Monsoon Session 2021 – July 19, 2021 to August 11, 2021

Government Bills passed by Parliament during the Monsoon session

Short Title	Key Objectives
* The Constitution (One Hundred and Twenty-seventh Amendment) Bill, 2021	Amends the Constitution to allow state governments and union territories to prepare and maintain their respective list of socially and educationally backward classes.
* The Tribunals Reforms Bill, 2021 - Replaces an ordinance	Dissolves certain existing appellate bodies and transfers their functions to High Courts and provides for the appointments and service conditions of Chairpersons and members of Tribunals.
* The General Insurance Business (Nationalisation) Amendment Bill, 2021	Allows government shareholding in all PSU general insurance companies to be brought under 51%.
* The Taxation Laws (Amendment) Bill, 2021	Amends the Income Tax Act, 1961 and the Finance Act, 2012 to nullify retrospective taxation of the income earned from the sale of shares of a foreign company prior to the Finance Act, 2012.
* The Insolvency and Bankruptcy Code (Amendment) Bill, 2021 - Replaces an ordinance	Provides for Pre-packaged Insolvency Resolution Process for MSMEs. Debtor will initiate the insolvency resolution and retain the management of the company during the process.
* The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021	Amends the Deposit Insurance and Credit Guarantee Corporation Act, 1961 to provide depositors time-bound access to their insured deposit amount, in case they are restricted from accessing their bank deposits.
* The Limited Liability Partnership (Amendment) Bill, 2021	Converts certain offences into civil defaults. Also defines small LLP, provides for the appointment of certain adjudicating officers, and establishment of special courts.
The Factoring Regulation (Amendment) Bill, 2020	Amends the Factoring Regulation Act, 2011 to allow all NBFCs to engage in the factoring business.
* The Essential Defence Service Bill, 2021 - Replaces an ordinance	Allows the central government to prohibit strikes, lock-outs, and lay-offs in units engaged in essential defence services.
* The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 - Replaces an ordinance	Provides for the constitution of a Commission for better co-ordination, and resolution of problems related to air quality in the National Capital Region and adjoining areas.
The Marine Aids To Navigation Bill, 2021	Replaces the Lighthouse Act, 1927 and provides a framework for the development, maintenance, and management of marine aids to navigation in India.
* The Inland Vessels Bill, 2021	Replaces the Inland Vessels Act, 1917 and introduces a uniform regulatory framework for inland vessel navigation across the country.
The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021	Empowers the central government to group airports and notify the group as a major airport.
The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021	Amends the Juvenile Justice Act, 2015 to allow the district magistrate (including additional district magistrate) instead of civil courts to issue adoption orders.
* The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021	Updates the list of Scheduled Tribes for state of Arunachal Pradesh.
* The Central Universities (Amendment) Bill, 2021	Provides for the establishment of a Central University in the union territory of Ladakh.
The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2019	Provides NIFTEM at Kundli, Haryana and IIFPT at Thanjavur, Tamil Nadu with the status of Institute of National Importance.

Short Title	Key Objectives
* The Coconut Development Board (Amendment) Bill, 2021	Changes the composition of the Coconut Development Board to make the post of the Chairman a non-executive one and create a separate post of Chief Executive Officer.
* The National Commission for Homoeopathy (Amendment) Bill, 2021	Specifies that all powers exercised and functions performed by the Board of Governors (constituted under the 1973 Act) will be deemed to have been done under the 2020 Act and will continue to remain in force.
* The National Commission for Indian System of Medicine (Amendment) Bill, 2021	Specifies that all powers exercised and functions performed by the Board of Governors (constituted under the 1970 Act) will be deemed to have been done under the 2020 Act and will continue to remain in force.
* The Appropriation (No.3) Bill, 2021	Authorises expenditure from the Consolidated Fund of India for the financial year 2017-18 in excess of the expenditure approved for that year.
* The Appropriation (No.4) Bill, 2021	Authorises expenditure from the Consolidated Fund of India for the financial year 2021-22.

* These Bills were introduced during Monsoon Session, 2021.

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills passed by one House and pending in the other House

LOK SABHA		
Short Title	Introduced on	Passed by Lok Sabha, Pending in Rajya Sabha
The Surrogacy (Regulation) Bill, 2019	15 Jul 2019	Passed on 5 Aug 2019
The Dam Safety Bill, 2019	29 Jul 2019	Passed on 2 Aug 2019
The Inter-State River Water Disputes (Amendment) Bill, 2019	25 July 2019	Passed on 31 July 2019

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills pending in both Houses from earlier Sessions of Parliament

LOK SABHA		
Short Title	Introduced on	Status
The DNA Technology (Use and Application) Regulation Bill, 2019	8 Jul 2019	Standing Committee report on 3 February 2021
The Anti-Maritime Piracy Bill, 2019	9 Dec 2019	Standing Committee report on 11 February 2021
The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019	11 Dec 2019	Standing Committee report on 29 January 2021
The Personal Data Protection Bill, 2019	11 Dec 2019	Joint Select Committee to submit report by the first week of the Winter 2021 session.
The Assisted Reproductive Technology (Regulation) Bill, 2020	14 Sep 2020	Standing Committee Report on 19 March 2021
The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021	15 Mar 2021	Standing Committee Report on 4 Aug 2021
RAJYA SABHA		
Short Title	Introduced on	Status
The Pesticides Management Bill, 2020	23 Mar 2020	Standing Committee Report to be tabled
The Cinematograph (Amendment) Bill, 2019	12 Feb 2019	Standing Committee Report on 16 Mar 2020
The Registration of Marriage of Non-Resident Indian Bill, 2019	11 Feb 2019	Standing Committee Report on 13 Mar 2020
The Constitution (125th Amendment) Bill, 2019	6 Feb 2019	Standing Committee Report on 5 Mar 2020
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019	9 Jan 2019	Not referred to Standing Committee
The Waqf Properties (Eviction of Unauthorised Occupants) Bill, 2014	18 Feb 2014	Standing Committee Report on 12 Aug 2015
The Assam Legislative Council Bill, 2013	10 Dec 2013	Standing Committee Report on 17 Feb 2014

The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Bill, 2013	10 Dec 2013	Not referred to Standing Committee
The Delhi Rent (Repeal) Bill, 2013	29 Aug 2013	Not referred to Standing Committee
The Registration (Amendment) Bill, 2013	8 Aug 2013	Standing Committee Report on 8 May 2015
The Rajasthan Legislative Council Bill, 2013	6 Aug 2013	Standing Committee Report on 9 Dec 2013
The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 2013	22 Apr 2013	Standing Committee Report on 7 Feb 2014
The Building and Other Construction Workers Related Laws (Amendment) Bill, 2013	18 Mar 2013	Standing Committee Report on 15 Mar 2014
The Tamil Nadu Legislative Council (Repeal) Bill, 2012	4 May 2012	Not referred to Standing Committee
The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 2011	18 Aug 2011	Standing Committee Report on 20 Dec 2011
The Mines (Amendment) Bill, 2011	23 Mar 2011	Standing Committee Report on 20 Dec 2011
The Telecom Regulatory Authority of India (Amendment) Bill, 2008	15 Dec 2008	Standing Committee Report on 16 Feb 2009
The Indian Medicine and Homoeopathy Pharmacy Bill, 2005	12 Aug 2005	Standing Committee Report on 28 Jul 2006
The Seeds Bill, 2004	9 Dec 2004	Standing Committee Report on 28 Nov 2006
The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001	30 Jul 2001	Standing Committee Report on 9 Dec 2003
The Delhi Rent (Amendment) Bill, 1997	28 Jul 1997	Standing Committee Report on 21 Dec 2000
The Constitution (79th Amendment) Bill, 1992	22 Dec 1992	Standing Committee Report on 22 Mar 1995

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills Withdrawn during the Monsoon Session

Short Title	Key Objectives	Withdrawn on
The Indecent Representation of Women (Prohibition) Amendment Bill, 2012	Seeks to widen the scope of the Indecent Representation of Women (Prohibition) Act, 1986, to cover new forms of communication including internet, satellite based communication, and cable television.	Jul 26 2021
The Tribunal Reforms (Rationalisation and Conditions of Service) Bill, 2021	Dissolves certain existing appellate bodies and transfer their functions to high courts and provides for appointments and service conditions of Chairpersons and members of Tribunals.	Aug 2 2021

Status of Government Bills

Bills pending before session	38
Bills introduced during the session	17
Bills passed during the session	22
Bills withdrawn during the session	2
Bills pending at the end of the session	31

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